

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No.40
CP (IB) No.60/Chd/Pb/2022**

Under Section 95 of the IBC, 2016

In the matter of:

Punjab National Bank

....Petitioner-Financial Creditor

Versus

Rahul Jain

.... Respondent/Personal Guarantor

Present through Video Conferencing:

Mr. Harsh Garg and Mr. Pulkit Goyal, Advocates for the petitioner

Mr. APS Madaan with Mr. Alok Jagga, Advocate for Personal Guarantor

In compliance of order dated 06.05.2022, Registry has verified the antecedents of Resolution Professional and reported that there is no adverse remarks against her. Keeping in view the facts and circumstances, Mrs. Anuradha Gupta, Registration No.IBBI/IPA-001/IP-P-01495/2018-2019/12296 is appointed as Resolution Professional in this case and she is directed to comply with the directions under Section 99 of the Code and submit her report before the next date of hearing. Let the compliance be made by learned counsel for the petitioner and Resolution Professional before the next date of hearing. Response/Objections, if any, by respondent be filed within three weeks with the Resolution Professional with copy advance to the counsel opposite. Resolution Professional is directed to submit her report before the next date of hearing. List the matter on 09.09.2022.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**

June 27, 2022

AV